

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.180/MP/2024

Subject : Petition under Section 79(1)(f) read with Sections 79(1)(b) of the Electricity Act, 2003 and Article 16.3.1 of the Power Purchase Agreement dated 4.9.2018 inter alia seeking a declaration that pursuant to part-commissioning of the Project due to force majeure events, the Petitioner is not liable to pay any liquidated damages or any other sum, and is entitled to seek a refund of the liquidated damages erroneously collected by the Respondent.

Petitioner : Avikiran Solar India Private Limited (AS IPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **11.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ashwin Ramanathan, Advocate, AS IPL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that in compliance with the directions issued *vide the* Record of Proceedings dated 25.5.2026, the Petitioner has filed an amended memo of parties, impleading the concerned distribution licensees/ buying utilities as Respondents. However, due to technical difficulties on the Petitioner's side, it has not been able to map them on the e-filing portal and may be granted time to resolve the issue. Learned counsel also sought time to submit their views on the arbitrability of the disputes as sought *vide* previous Record of Proceedings.

2. Considering the above, the Commission adjourned the matter and directed the Petitioner to ensure the proper mapping of the newly impleaded Respondents on the e-filing portal. The Commission also found it appropriate to permit another opportunity to these Respondents to file their replies, including their views on the arbitrability of the dispute, if any, within three weeks with a copy to the Petitioner, who may file its rejoinders, if any, within three weeks thereafter.

3. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

